

respectively based on which SKD/CKD packs were allowed to two public sector units undertaking the manufacture of these machines;

(b) the number of engines allowed in each case; and

(c) the extent of deletions in each lot by either of the units, excluding the prices of dozer blades and how these deletions compare with the relevant licencing conditions imposed on these units?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI SIDDHESHWAR PRASAD):

(a) The CIF price of complete Crawler Tractor model D 50-15A Komatsu is Rs. 93,800 and that of model Hanomag K-7 Rs. 1,70,000.

(b) 282 of Komatsu and 60 engines of Hanomag crawler tractors were allowed to be imported with SKD/CKD packs in the initial stages of manufacture.

(c) The required information is given as under:—

Model of crawler tractor	Deletion achieved	Lot Not
Komatsu D 50-15A	67%	I
	70%	II
	69.12%	III
	72%	IV
Hanomag K-7	26%	I
	58%	II

The extent of deletions achieved is in accordance with the manufacturing programme approved by Government.

Inflated price on Komatsu Crawler Tractors

6216. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether the former Commercial Manager of the Bharat Earth Movers Limited and the Japanese Liaison Officer representing the foreign suppliers and manufacturers of

Komatsu Crawler Tractors had included in furnishing inflated price in foreign exchange to D.G.S. & D.;

(b) whether on discovery of the above facts by the Ministry of Agriculture, the Commercial Manager resigned his post and the Japanese Liaison Officer committed suicide; and

(c) the extent by which the prices thus artificially inflated by the above-mentioned officers affected the consumer interests?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA):

(a) to (c). Bharat Earth Movers Limited have not so far submitted any quotation to the DG-S&D for the import of Crawler Tractors. However, during discussions with the DG S&D and the Ministry of Food & Agriculture (Department of Agriculture in the year 1969 in respect of the price quoted by Bharat Earth Movers Limited for the indigenously produced D50-A15 type Crawler Tractors, the Company had, for the purposes of comparison, given an indication of the FOB price of such Crawler Tractors to the DG S&D. According to the Ministry of Food and Agriculture, the FOB Komatsu price of the D50-A15 Crawler Tractor then indicated by Bharat Earth Movers Limited was on the high side. However, the FOB price indicated by BEML was based on the information in this respect furnished by the local Komatsu Office. As BEML had at that time no regular distributorship or agency arrangement with Messrs. Komatsu, the price list for this equipment was not available to the Company. In any case, there was no proposal to import any Crawler Tractor from M/s. Komatsu at the above-mentioned FOB price and neither M/s. Komatsu nor Messrs BEML sought or received any benefit as a result of the indication of the FOB price as above. Therefore, the question of any collusion or prejudicial effect on the consumer interest does not arise.

2. The price of the indigenously produced D50-A15 Crawler Tractors quoted by BEML was based on the Company's cost of production and was not related to the FOB price of such Crawler Tractors. However, since the Ministry of Food and Agriculture was still not satisfied and considered BEML's price to be on the high side, the Company has, as a result of persuasion by Government, agreed to a Cost Study by the Bureau of Public Enterprises of its price for the D50-A15 Crawler Tractors and this Study is at present in progress.

3. We have no evidence to suggest that the resignation of the General Manager (Commercial) of BEML in 1971 and the reported suicide of the Komatsu representative with the above-mentioned issues have any link up.

Strike in J.K. Jute Mills Ltd., Kanpur

6217. SHRI S. M. BANERJEE: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the strike in J.K. Jute Mills Ltd., Kanpur is still continuing;

(b) whether any reply has been received from the State Labour Minister; and

(c) if not, the steps taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY): (a) Yes, Sir.

(b) and (c). The dispute falls within the purview of the State Government who have, however, sent us the facts relating to the dispute.

Foreign Agreements Committee re : Manufacture of Tractors and Power Tillers

6218. SHRI S. M. BANERJEE: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether a meeting of the Foreign Agreement Committee was held on the 9th September, 1968 to consider the collaboration cases of tractor and power tillers to be manufactured in the country; and

(b) if so, the make/model of tractors considered in this meeting indicating *inter alia* the horse-power in each case, as mentioned in the Agenda Notes circulated for this meeting?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI SIDDHESHWAR PRASAD): (a) Yes, Sir.

(b) The following collaboration proposals for tractors were considered at the Foreign Agreement Committee meeting held on the 9th September, 1968:—

(i) The Punjab State Industrial Development Corporation Ltd., Chandigarh.—Bulgarian 13 HP.

(ii) M/s. Ghaziabad Engineering Co. Pvt. Ltd., New Delhi (Now M/s. Harsha Tractors Ltd., New Delhi).—DT-14B (14 or 20HP).

(iii) M/s. Escorts Tractors Ford Ltd., Faridabad (46 HP).

Representation from M.P.s regarding functioning of Sainik Schools

6219. SHRI VAYALAR RAVI: Will the Minister of DEFENCE be pleased to state:

(a) whether Government received any representation from some Members of Parliament regarding the functioning of the Sainik Schools in India; and

(b) if so, the outline thereof and the reaction of Government thereto?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes, Sir.

(b) Thirteen MPs had suggested the constitution of a Parliamentary Com-